

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.1825/2021 in ARBIT.CASE(C) No.22/2020

M/S SCHLUMBERGER ASIA SERVICES LTD. Petitioner(s)
VERSUS

OIL AND NATURAL GAS CORPORATION LIMITED Respondent(s)

(Letter dated 29.10.2021 has been received from Hon'ble Mr. Justice S.C. Dharmadhikari, Arbitrator to recuse himself as an Arbitrator)

Date : 01-12-2021 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) By Courts Motion

Mr. Vijay Purohit, Adv.
Mr. N. Gandhi, Adv.
Mr. Faizan Mithaiwala, Adv.
Mr. Mohit Singh, Adv.
Mr. Shashank Manish, AOR

For Respondent(s) Mr. Rohit Ghosh, Adv.
Mr. Aditya Ganju, Adv.
For M/S. Khaitan & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Having considered the nature of controversy involved in the instant case, we request the learned Attorney General for India to assist the Court in this matter.

List after one week.

The Registry is directed to provide a complete set of the paperbook of the matter to the learned Attorney General immediately.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)

